

THE KERALA AGRICULTURAL UNIVERSITY
(AMENDMENT) BILL, 2014
(As passed by the Assembly)

A

BILL

further to amend the Kerala Agricultural University Act, 1971.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Agricultural University Act, 1971 for the purpose hereinafter appearing;

BE it enacted in the Sixty-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Agricultural University (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on the 26th day of March, 2012.

2. *Amendment of section 42.*—In the Kerala Agricultural University Act, 1971 (33 of 1971), in sub-section (5) of section 42, for the words, “fifty five years”, the words “fifty six years” shall be substituted.

3. *Repeal and Saving.*—(1) The Kerala Agricultural University (Amendment) Ordinance, 2014 (12 of 2014) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.